

(a) whether a Seminar on "Affordable Housing-Planning and perspectives" has been organised in collaboration with the Tata Institute of Social Sciences and Swedish Institute Stockholm;

(b) If so, the details of recommendations made or decisions arrived at in the seminar; and

(c) The steps taken/proposed to be taken to implement the decisions taken therein?

THE DEPUTY MINISTER FOR EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) Yes, Sir. This Seminar was organised by the Tata Institute on 2-5 February 1993 for the Government of India as one of the events of the Manifestation of Sweden in India.

(b) The recommendations of the seminar were as follows:-

- 1) reconceptualisation of the term 'affordability' from a wider perspective;
2. development and management of land keeping in view local needs and conditions;
3. taxation of vacant land and making land available at cheap prices for house building for weaker sections;
4. use of local materials which are environmentally and economically viable;
- 5) decentralised planning with proper devolution of authority, equity between participating actors, between communities and regions.
- 6) greater role of NGOs, cooperative societies, dealing with the vested

interests conscientisation of governmental agencies and institutions;

- 7) identification of specific needs of women and formulation of housing policy in response to these needs;
- 8) recognition of specific environmental conditions and perceptions of local people in development plans related to house;
- 9) management and control of common property resources by public agencies; and
- 10) specific research studies on locally available materials and needs of potential beneficiaries.

(c) No decision has been taken by the Government on the above mentioned recommendations.

Display of ingredients of Products

8140. SHRI MAHENDRA KUMAR SINGH THAKUR: Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government propose to make it mandatory for manufactures to specify the details of the ingredients of products in the interest of consumers;

(b) if so, the details thereof; and

(c) the steps being contemplated to enforce quality control in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS & PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KAMALUDDIN AHMED): (a) and (b):- No, Sir. However, under various

quality of food products and medicines, marking of ingredients on the package is mandatory, e.g., the prevention of Food Adulteration Act, 1954 for food items and the Drugs & Cosmetics Act, 1940 for pharmaceuticals.

(c) The Food and Health Authorities in the States/UTs are working to ensure strict compliance to the provisions of these Acts and Rules made thereunder. Besides, there are other Schemes for quality Control which are voluntary in nature, such as, product Certification Scheme of the Bureau of Indian Standards and Agemark scheme of the Directorate of marketing and Inspection, Ministry of Rural Development. The Government, on Grounds of Health, safety and consumer protection, has made the Standards mark of BIS compulsory for some items under various Acts/Quality Control; orders/Notifications.

[*Translation*]

U.P. Board Examinations

8141 DR. RAMESH CHAND TOMAR
SHRIMATI BHAVNA CHIKHALIA

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether gropes of culprits have become acetic in Uttar Pradesh in copying business on contract basis in the U.P. Board examinations;

(b) if so, the details thereof; and

(c) the steps taken by the Government to check mass copying in U.P. Board examinations and action taken to arrest the culprits?

THE DEPUTY MINISTER FOR EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) to (c): School Education is primarily the concern of the respective State Governments/Union

Tertiary Administrations. The matter of conducting school examinations lies within the purview of the respective State Boards of Examinations. Every Board conducting examinations, including the Uttar Pradesh Board of Examinations, does take all possible measures to prevent mass copying and use of unfair means in the examinations.

[*English*]

Commercialisation of Fishing Projects

8142. SHRI ANAND RATNA MAURYA:
Will the Minister of AGRICULTURE be pleased to state:

(a) the details of the fishing projects selected for commercial purposes;

(b) the steps taken by the Government to boost the commercialisation of fishing projects during the last three years; and

(c) the achievements made in this regard during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE THE MINISTER OF STATE IS THE MINISTRY OF NON-CONVENTIONAL EVERY SOURCES (SHRI S. KRISHNA KUMAR): (a): A World Bank aided Project namely 'Shrimp and Fish Culture Project' has been launched in May 1992 at an estimated cost of Rs. 283.63 crores equivalent to US Dollar 95 Million. The project envisages to develop water area of 3810 Ha. for shrimp culture in Andhra Pradesh, Orissa and West Bengal, 5380 Ha. of water area of Ox-bow lakes in Bihar, Uttar Pradesh and West Bengal and 45830 Ha. Water area of reservoirs in Andhra Pradesh, Orissa and Uttar Pradesh for fish culture.

After development of the water area it will be given on long term lease by the State Government to selected beneficiaries. The project will benefit about 14,200 house-holds.